

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 431 of 97
(O.A. 844 of 97)

Date of Order : 4.2.98

Present : HON'BLE DR. B.C. SARMA, MEMBER (A)

HON'BLE MR. D. PURKAYASTHA, MEMBER (J)

Sushil Bhadra & Ors.

-v e r s u s -

Union of India & Ors. (E.Rly.)

For applicant(s) : Mr. C.R. Bag, Counsel.
For respondents : Mr. B.M. Goswami, counsel.
For the respondents : Mr. D.P. Bhattacharya, counsel.

O R D E R

B.C. Sarma, AM

This M.A. has been filed by the applicants with the prayer that direction be issued for production of records. Mr. Bag, Id. Senior counsel for the applicants leading Mr. Goswami & Mr. Bhattacharya, prays for interim order. On an earlier date Mr. Goswami, Id. counsel had appeared before us and also prayed for interim order that direction be issued on the respondents not to fill up the certain vacancies without considering the case of the applicants. We have carefully perused the contention of the Miscellaneous Application. But we find to our surprise that despite repeated submission made by the applicants on both days, there is no averment of ^{in the} prayer made in the M.A. for interim order to that effect ~~be passed~~. In view of the above position, the prayer of grant of interim order is rejected. The prayer in the M.A. for production of records may be considered at the appropriate time if such production of documents is necessary for proper adjudication of the application.

M.A. is accordingly disposed.

(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)

a.k.c.